
(2022) 09 RAJ CK 0080

In the Rajasthan High Court

Case No : S. B. Criminal Miscellaneous (Petition) No. 6309 Of 2022

Kishan Lal Bheel

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 29-09-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 41A, 482
Indian Penal Code, 1860 — Section 420

Citation : (2022) 09 RAJ CK 0080

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Aidan Choudhary, Mool Singh Bhati

Final Decision : Disposed Of

Judgement

Dinesh Mehta, J

1. The present petition under Section 482 of the Criminal Procedure Code has been filed by the petitioner for quashment of FIR No.0351/2022 registered at Police Station Udaimandir Jodhpur, District Jodhpur, vide which allegations under Section 420 of the Indian Penal Code, have been levelled against the petitioner.
2. Having regard to the allegations made in the FIR, this Court deems it appropriate to direct the petitioner to join the investigation.
3. The petitioner may file a representation within a period of ten days before the Investigating Officer, who shall consider the same in accordance with law.
4. In case the Investigating Officer comes to the conclusion that a cognizable offence is made out against the petitioner, he shall issue a notice to the petitioner as required under Section 41-A of the Code of Criminal Procedure.
5. The criminal misc. petition so also stay petition stands disposed of accordingly.
6. Needless to observe that the petitioner's remedy for taking appropriate action

shall stand reserved.